

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 26TH DAY OF MARCH, 2001

Original Application No.297 of 2001

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

Sushila Devi, widow of Udai Veer Singh,
R/o 674,E.W.S Avas Vikas Colony
Sector No.1, Badla Shahganj, Agra presently
residing at A-17 Gali no.8 Bhikhan
Colony,Ballabgarh, Haryana.

... Applicant

(By Adv: Shri A.Singh)

Versus

- 1 Union of India through Secretary
Ministry of Defence, New Delhi.
2. Sansthan Suraksha Adhikari
Kendriya Ayudh Bhandar(COD)
Agra.
3. Commandant, Central Ordnance
Depot Agra.
4. Director General of Ordnance
Services Master General of
Ordnance Branch,Army Headquarters,
DHQ,P.O. New Delhi.


... Respondents

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

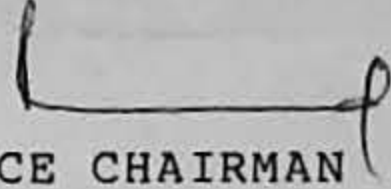
Heard Shri A.Singh learned counsel for the
applicant. From the impugned order dated
8.1.2000(Annexure 7 to the application) it appears that
the case of the applicant for appointment on
compassionate ground, after death of her husband Udai
Veer Singh on 23.6.1998, ~~which~~^u is still under
consideration.

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In the circumstances, I do not find it a fit case for interference at this stage, except for a direction to the respondent no.3 to consider the appointment of applicant on compassionate ground expeditiously to avoid further suffering to the applicant and her children. Her case may be considered and decided in any case within a period of three months from the date a copy of this order is filed before him. However, there will be no order as to costs.


VICE CHAIRMAN

Dated: 26.3.2001

/Uv/